

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 80/TDL/2013**

Subject : Application for grant of inter-State trading licence to Rajasthan Renewable Energy Corporation Limited

Date of hearing : 27.2.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : Rajasthan Renewable Energy Corporation Limited

Parties present : Shri Rajni Kant Gautm, RRECL

**Record of Proceedings**

The representative of the petitioner submitted that the officer dealing with the matter is not available due to personal difficulty and requested to adjourn the matter for two weeks. Request made by the representative of the petitioner was allowed by the Commission as a last chance.

2. The Commission directed the petitioner to file following information, on affidavit, by 12.3.2014:

- (i) Annual Report for the year 2012-13 consisting of the Director`s report;
- (ii) The certificate from the auditors regarding the status of the compliance of the auditor`s observation along with the actual impact of auditor`s observations in the financial statement.; and

- (iii) Details of loans and advances given to associates in terms of Regulations 2 (1) (c) and 2 (1) (c) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009.

- 3. The petition shall be listed for hearing on 10.4.2014.

**By order of the Commission**

**SD/-  
(T. Rout)  
Chief (Law)**